

Demand of Aluminium Industry for Supplying Power to Aluminium Smelters at Concessional Rate

5078. SHRI BHEEKU RAM JAIN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government are aware of the demand of the aluminium industry for supplying power to aluminium smelters at concessional rate due to stiff competition faced by the industry in overseas markets;

(b) whether it is also proposed to reduce both excise duty and power tariff; and

(c) what measures Government propose as support for export promotion for the industry ?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAMDULARI SINHA) : (a) Yes, Sir.

(b) The excise duty on aluminium was reduced by half from the earlier level of 44% *ad volorem* in December, 1981. As regards power tariff rate, the matter concerns the State Governments.

(c) The price of indigenously produced aluminium is presently much higher than the international price. The question of export of aluminium, therefore, does not arise. Besides, the demand for the metal in the country is higher than the indigenous production.

Manufacturing of Colour TV by ECIL on CSIR's Know-how.

5079. SHRISURYA NARAIN SINGH: Will the PRIME MINISTER be please to state :

(a) whether the Electronic Corporation of India Ltd. (ECIL), Hyderabad has a proposal to manufacture colour TV based on indigenous know-how developed by CSIR;

(b) if so, the details thereof;

(c) whether the price of a colour TV set manufactured by using indigenous know-how

will be less than that of a colour Television set with imported components; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M.S. SANJEEVI RAO) : (a) and (b) CSIR and the National Research and Development Corporation (NRDC) had proposed to ECIL that the latter acquire the know-how for colour TV (CTV) Receivers which the CSIR laboratory, the Central Electronic Engineering Research Institute had developed. ECIL had agreed in principle to this proposal provided Government did not approve foreign collaboration for TV receiver manufacturers to produce colour TV sets. Accordingly, the National Research and Development Corporation through whom CSIR know-how is released to industry, and ECIL had negotiated and brought to final stage an agreement for the transfer of CEERI technology on CTV receivers to ECIL. This was to be 7 year agreement with the payment for the CEERI know-how to be provided by ECIL in the form of a royalty of Rs. 70 per CTV set subject to a ceiling of Rs. 30 lakhs.

(c) and (d) : The value of essential imported components in both indigenous CEERI design and imported West Germany / South Korean designs is likely to be approximately same on bulk procurement level. Hence, price of indigenous set is unlikely to be lower than price of CTV with imported kits.

Discovery of Rocks Containing Gold Traces in Madhya Pradesh

5080. SHRI SUBHASH YADAV :
SHRI M. RAMGOPAL REDDY :
SHRI MADHAVRAO SCINDIA:

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have seen the press report that appeared in the *Hindustan Times* dated 11 July, 1982 wherein it has been stated that rocks containing gold traces have been discovered in Raipur and

Raigarh districts in Madhya Pradesh and if so, details thereof;

(b) whether it has also been stated that bauxite deposits had also been found in Bastar district;

(c) whether steps have been taken to exploit the reserves; and

(d) whether Central Government have also taken any initiative in regard thereto, and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAMDULARI SINHA) : (a) Yes, Sir. Gold occurrences have been reported in Raipur and Raigarh districts and are being investigated by the Directorate of Geology and Mining, Madhya Pradesh, with United Nations Development Programme assistance. Geological Survey of India has also done preliminary exploration in parts of Raigarh district for places gold on the banks of river and its tributaries and also for incidence of the mineral in quartz veins.

(b) : Yes, Sir.

(c) and (d) : The question of exploitation of these occurrences will depend upon the results of detailed investigation.

Transfer of Central Coal Washeries to M/s. Bharat Coking Coal

5081. SHRI BASUDEB ACHARYA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that the Central Coal Washeries Organisation, a unit of Steel Authority of India Ltd. has been transferred to M/s. Bharat Coking Coal, a subsidiary of Coal India Ltd.;

(b) if so, what are the terms and conditions of the transfer in regard to service conditions of employees of Central Coal Washeries Organisation;

(c) whether it is a fact that some officers have already opted for the terms and conditions of BCCL and the officers who were promoted after 1976 were not allowed to opt; and

(d) if so, reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA) : (a) and (b) It has been decided to transfer ownership of four coal washeries of the Central Coal Washeries Organisation of SAIL to the Bharat Coking Coal Limited. A committee consisting of representatives of SAIL and Coal India Limited has been constituted to work out the terms and conditions of transfer.

(c) and (d): Information is being collected and will be laid on the Table of the House.

Disciplinary Action against Government Employees suspected to be members of RSS

5082. SHRI DAYARAM SHAKYA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any instructions have been issued to all the Ministries for initiating disciplinary action against such Government employees who are suspected to be active members of RSS;

(b) if so, what are these instructions; and

(c) whether disciplinary cases against the employees said to be the members of RSS, Jamait-e-Iselami or Anandmarg can be initiated merely on hearsay/complaint from anybody or on police verification grounds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH) : (a) and (b) : Government have clarified that the activities of R.S.S. would be of such a nature that participation in such activities by Government servants would attract the provisions of sub-rule (1) of Rule 5 of the Central Civil Services (Conduct) Rules, 1964, which *inter alia* states that no Government servant shall be a member of or be otherwise associated with any political party or any organisation which takes part in politics, nor shall be take part in, subscribe in aid of, or assist